

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 123 of 1997

Friday, this the 7th day of February, 1997

CORAM

HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. AM SIVADAS, JUDICIAL MEMBER

1. V.C. Vijayakumar,
Engineer SC, Staff Code No.47819,
Vehicles Flight Test Facility (VFT),
Thumba Equatorial Rocket,
Launching Station (TERLS),
Vikram Sarabhai Space Centre,
Trivandrum. .. Applicant

By Advocate Mr. V.B. Unniraj

Versus

1. Associate Director
(Sree Harikotta Launch Range)
SHAR Centre, Sree Hari Kotta,
Andhra Pradesh.
2. Deputy General Manager,
Thumba Equatorial Rocket Launching Station,
(TERLS), Indian Space Research Organisation
(ISRO) Post, Vikram Sarabhai Space Centre,
Trivandrum.
3. Head Vehicles Flight Test Facility (VFTF),
Thumba Equatorial Rocket Launding Station
(TERLS), Indian Space Research Organisation,
(ISRO) Post, Vikram Sarabhai Space Centre,
Trivandrum.
4. S. Chandrasekharan Nair, Engineer SE,
Vehicles Flight Test Facility (VFTF),
Indian Space Research Organisation (ISRO) Post,
Vikram Sarabhai Space Centre,
Trivandrum. .. Respondents

By Advocate Mr. C.N. Radhakrishnan

The application having been heard on 7-2-1997, the
Tribunal on the same day delivered the following:

CONTD...2

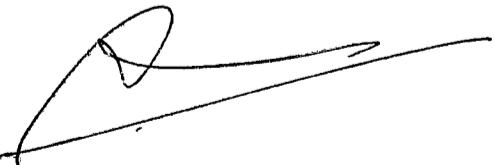
ORDER

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant, who is an Engineer SC in the Vehicles Flight Test Facility of the Vikram Sarabhai Space Centre, Trivandrum, challenges A-1 order dt.24-12-1996 by which he has been assigned to the work related to the development of Launch Hold Release Mechanism (LHRS) system for the GSLV on full time basis. According to the applicant, he was not having any experience in that particular line of work .. and .. there were others who were better suited for being assigned that work. He also submits that on medical grounds and on the ground that his wife also requires special attention he cannot be disturbed now.

2. Respondents submit that all the factors have been kept in view while assigning the applicant the work mentioned in A-1 and that if applicant feels that he cannot discharge his duties, he is free to submit his resignation.
3. We consider that this is not a fit case in which to exercise our jurisdiction and grant relief to the applicant.
4. Accordingly, the application is dismissed. No costs.

Dated the 7th of February, 1997


AM SIVADAS
JUDICIAL MEMBER


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER